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SLP(C)No. 21838-21839 OF 2003

ITEM No.33

Court No. 5

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.21838-21839/2003

(From the judgement and order dated 21/07/2003 in WP 6541 & 6542/01
of The HIGH COURT OF GAUHATI)

EWANLANGKI-E RYMBAI

Petitioner (s)

VERSUS

JAINTIA HILLS DISTRICT COUNCIL & ORS.

Respondent (s)

Date : 2/12/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU

HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)Mr. KK Venugopal, Sr. Adv.

Mr. Avijit Bhattacharjee, Adv.

Mr. Atanu Saikia, Adv.

Ms. Debajani Purkayastha, Adv.

For Respondent (s)Mr. Harish N Salve, Sr. adv.

Ms. Madhvi Sharma, Adv.

Mr. Upamanyu Hazarika, Adv. for

Ms. Sumita Hazarika, Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Printing dispensed with. Learned counsel for the parties may file additional documents, if any, within six weeks.

Hearing expedited.

(D.L.Chugh) (Vijay Aggarwal)

Court Master Court Master